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Central Administrative Tribunal, Principal Bench, New Delhi

C.P.No.240/2005 in
O.A.No.2201/2002

Hon'ble Mr.Justice B. Panigrahi, Chairman
Hon'ble Mr.M.K. Misra, Member(A)

New Delhi, this the 31st day of October, 2005

Sh. S.P.Pandey
S/o Sh. R.N.Pandey
13, Vaishali Nagar
Kotra Sultanabad
Bhopal
M.P. 462 003.

... Applicant

(By Advocate: Sh. Vishnu Sharma)

Versus

Union of India
Through Secretary, Home
Sh. V.K.Duggal
North Block
New Delhi.

.... Respondent

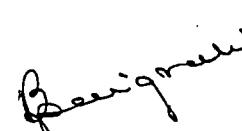
(By Advocate; Sh. M.K.Bhardwaj)

Order(Oral)

Justice B. Panigrahi, Chairman

Upon hearing the learned counsel appearing for both the parties and on perusal of the order passed by the respondents in the disciplinary proceedings dated 20.10.2005, it appears that the respondents have disposed of the disciplinary proceedings. Since the final order has been passed withholding one increment for a period of one year without cumulative effect with immediate effect, therefore, no further directions are required to be issued. Accordingly, the Contempt Petition is closed. However, the applicant, if he so desires, can challenge the validity of the order passed by the disciplinary authority, by filing a separate application before the appropriate authority.


(M.K. Misra)
Member(A)


(B. Panigrahi)
Chairman